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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No.314 of 1994

Date of decision: May 27, 1994

Bichitrananda Das ... Applicant
Vs.
Union of India & Others ... Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? *NO*
2. Whether it be circulated to all the Benches of the *Central Administrative Tribunals* or not?

[Signature]
(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

27 MAY 94

[Signature]
(K. P. S. ACHARYA)
VICE CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL
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Bichitrananda Das	...	Applicant
Versus		
Union of India & Others	...	Respondents
For the Applicant	...	M/s. A.K.Bose, P.K.Giri, Advocates
For the Respondents	...	Mr. Ashok Misra, Senior Standing Counsel (Central).

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CORAM:

THE HONOURABLE MR. K. P. ACHARYA, VICE- CHAIRMAN
AND
THE HONOURABLE MR. H. RAJENDRA RRASAD, MEMBER (ADMN.)

....
JUDGMENT

K.P.ACHARYA, V.C.

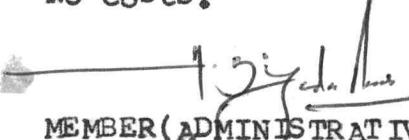
Shorn of unnecessary details, it would suffice to say that the case of the petitioner alongwith others is being considered for the post of Extra Departmental Delivery Agent in Hatasahi Sub Post Office within the Jajpur Road. Prayer of the petitioner is for a direction to the Opposite Parties to give due weightage to the experience gained by the petitioner. In support of his contention Mr. A.K.Bose learned counsel appearing for the petitioner relied upon a Full Bench judgment of the Ernakulam Bench of Central Administrative Tribunal reported in Administrative Tribunal Full Bench Judgment - 1991-1993 page 23 (G.S.Parbati vs. S.D.I.P and others). Therein the Full Bench has observed
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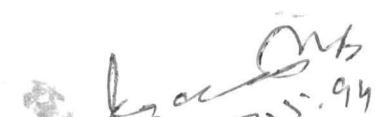
that the experience gained by the petitioner should be given due weightage in the process of regular selection alongwith other factors. Hence in compliance with the observations of the Full Bench, it is directed that due weightage be given to the experience gained by the petitioner alongwith other factors as per fules while adjudicating the suitability of different candidates.

2. This order is passed after hearing Mr. Bose learned counsel appearing for the petitioner and Mr. Ashok Misra learned Senior Standing Counsel (Central).
3. In case the petitioner has not applied for the post, he is at liberty to apply the same.
4. Thus, the application is accordingly disposed of.

No costs.


MEMBER(ADMINISTRATIVE)

27 MAY 94.


27.5.94
VICE CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench, Cuttack/K. Mohanty/
27.5.94.